

Open Court  
**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 21<sup>st</sup> day of September, 2021

**Original Application No. 330/01010/2015**  
(U/S 19, Administrative Tribunal Act, 1985)

Present:

**Hon'ble Mr. Tarun Shridhar, Member- (Administrative)**  
**Hon'ble Ms. Pratima K Gupta, Member-(Judicial)**

Smt. Sunita Ekka and Another . ....Applicant

By Advocate: Shri R.K. Yadav.

**Versus**

Union of India & Others. -----Respondents

By Advocate: Shri Satya Prakash.

**O R D E R**

**Deliverd by Hon'ble Mr. Tarun Shridhar, Member-A :**

1. None present for the applicant even in the revised call.

Shri Satya Prakash, learned counsel for the respondents is present.

2. Learned counsel for the respondents points out that on several occasions the learned counsel for the applicant was not present during the course of hearing.

3. Perusal of the order sheets certifies to this fact.

4. Considering the regular absence of the applicant or his counsel during the course of hearing the case is dismissed in default for non-prosecution.

**(Pratima K Gupta)**  
**Member(Judicial)**

**(Tarun Shridhar)**  
**Member(Administrative)**

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